

was permitted to remit Area Office expenses/Export Service Charges and when was this permission granted;

(b) whether the remittance of service charges by Coca Cola Export Corporation was placed under the ceiling of 10 per cent with effect from 1st January 1967 and yet the Profit and Loss statement of the company for the year 1971 shows export service charges as 26.9 per cent; and

(c) what action is proposed to be taken to recover the foreign exchange remitted and the income-tax evaded?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). With a view to restricting the outgo of foreign exchange, Government have stipulated that remittances by Coca Cola Export Corporation on all accounts (imports, profits, head-office expenses, area office expenses, service charges etc.) for the years 1-1-1969 to 31-3-1972 should not exceed 80 per cent of the total export earnings of the Corporation during those years, and that as from 1-4-1972, such remittances should not exceed 80 per cent of their export earnings from the export of their own items of production. This stipulation was conveyed to the Corporation in May, 1973. By a further communication in November, 1974, it was laid down that the remittance on account of service charges is subject to an independent ceiling of 10 per cent of the export earnings from the export of concentrates within the overall limit of 80 per cent. Remittances on account of area office expenses and service charges would be allowed by the Reserve Bank of India only on the basis of the claims accepted by Income-tax authorities as expenses chargeable to the revenues of the Indian branch. In its accounts for the year 1971, Coca Cola Export Corporation had claimed a sum of Rs. 41.98 lakhs as service charges whereas 10 per cent of their export earnings of that year amounted to Rs. 10.25 lakhs. The Reserve Bank of

India have not allowed any remittances on account of service charges from 1971 onwards.

(c) Does not arise.

Tourist Houses in States

1727. SHRI D. B. CHANDRE GOWDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it has been brought to the notice of the Central Government that there is a shortage of tourist houses in the States; and

(b) if so, the particulars regarding the tourist bungalows that have been constructed by Government during the last two years?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). Government are aware of the need for tourist bungalows and efforts are being made to meet the requirements in this regard bearing in mind priorities and constraint on resources. During the last two years, six tourist bungalows have been commissioned at Darjeeling, Dharamsala, Jaiselmer, Ludhiana, Porbander and Rameshwaram. Another two bungalows at Mantralayam and Warrangal are expected to be commissioned shortly.

In addition, the State Governments have also constructed a number of tourist bungalows in their respective areas of tourist interest.

Credit by Nationalised Banks to Priority Sector

1728. SHRI D. B. CHANDRE GOWDA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have issued instructions to the nationalised banks to ensure that one-third of their credit is given to the priority sector; and